

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE: 20TH MAY: 1980.

NOTIFICATION
INCOME TAX

No.3339(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri HIMANGSHU SEKHAR SAHA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri HIMANGSHU SEKHAR SAHA takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

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AUCTIONEER FOR ISSUE

No. CC/ITCC/3186/953/RSP/80.

(P. H. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* STAMPED
3/5/80.